

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FORTY-NINTH REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-ninth Report.

2. The Committee met on the 16th December, 1974 for—

I. Classification and allocation of time for discussion of the following Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure:—

(1) The Crop Insurance Corporation Bill, 1974 by Shri Yamuna Prasad Mandal.

(2) The Constitution (Amendment) Bill, 1974 (Amendment of articles 124 and 155) by Shri Madhu Dandavate.

II. Allocation of time to the Resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 20th December, 1974.

Classification and allocation of time to Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

4. After considering all aspects of the Bills, the Committee recommend that both the Bills be placed in category 'B'. The Committee recommend allocation of time to them as indicated below:—

(1) The Crop Insurance Corporation Bill, 1974 2 hours.
by Shri Yamuna Prasad Mandal.

(2) The Constitution (Amendment) Bill, 1974 2 hours.
(Amendment of articles 124 and 155) by Shri
Madhu Dandavate.

Allotment of time to Resolutions

5. The Members who had tabled the resolutions were invited to attend the sitting. Shri H. N. Mukerjee attended.

6. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding alleviation of suffering of the masses. 2 hours.

(2) Resolution regarding revocation of Emergency. 2 hours.

(3) Resolution regarding growing regional economic imbalances. 2 hours.

Recommendations

7. The Committee recommend that—

(i) the classification and allocation of time to Bills by the Committee, as shown in paragraph 4 above, be agreed to by the House; and

(ii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
December 16, 1974.
Agrahayana 25, 1896 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.